



IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.5

IA/134(MP)2022 in C.P.(IB)/8(MP)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

Lorven International Pvt Ltd
V/s
Carnival Films Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 22/07/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Interim Resolution Professional : Ld. Adv. Mr. Abhishek Naik
For the IRP/RP : Ld. Ms. Chaya Gupta
For the Respondent : Ld. Adv. Mr. Rohit Sharma

ORDER

IA/134(MP)2022

This application is filed by the IRP under section 12A r.w. sec. 60(5) of IBC, 2016 for withdrawal of the main C.P.(IB)/8(MP)2021.

It appears that after admitting the corporate debtor in CIRP, the dispute is settled between the parties and the CoC is not formed.

We heard the learned counsel for the corporate debtor, he submitted that no other applications under section 9 & 10 are pending against the corporate debtor.

We recorded the statement.

The corporate debtor is released from all the rigours of the CIRP.

With these directions, **IA/134(MP)2022** stands disposed of and **C.P.(IB)/8(MP)2021** stands withdrawn and disposed of.

-Sd-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-Sd-

**MADAN B. GOSAVI
MEMBER (JUDICIAL)**